OFFER OPENING ADVERTISEMENT

WEEKLINE INVESTMENT AND TRADING COMPANY LIMITED

Registered office: 509, 5th Floor, Arunachal Building, Barakhamba Road, New Delhi - 110001,
Ph.: +91-11-69111180

This Advertisement is being issued by Sobhagya Capital Options Limited, ("Manager to the Offer"/"Manager"), on behalf of Mr. Anil Gupta and Mrs. Saroj Gupta (hereinafter referred to as "the Acquirers") along with Mr. Rajeev Gupta and Mrs. Sarita Gupta (Hereinafter referred to as "Person Acting in Concerts"/"PACs"), pursuant to Regulation 18(7) the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto, if any ("SEBI (SAST) Regulations") in respect of the Open Offer (the "Offer") to acquire upto 52000 (Fifty Two Thousand) Fully Paid up Equity Shares of the face value of ₹ 10/- each ("Offer Shares"), representing in aggregate, 26% of the total Equity Share Capital of Weekline Investment and Trading Company Limited ("Target" or "Target Company" or "WITCL"). The Detailed Public Statement ("DPS") with respect to the aforementioned offer was published in all editions of the Business Standard (English), Business Standard (Hindi) and Kalantar Patrika (Bengali) on April 28, 2015. Further the Corrigendum to the Detailed Public Statement ("Corrigendum") with respect to the aforementioned offer was published in all editions of the Business Standard (English), Business Standard (Hindi) and Kalantar Patrika (Bengali) on January 05, 2016.

1. The Offer Price is ₹ 12/- (Rupees Twelve Only) per Equity Share. There has been no revision in the Offer Price.
2. The Committee of Independent Directors (hereinafter referred to as "IDC") of the Target Company recommended that the Offer Price of ₹ 12/- per Equity Share is fair and reasonable. The recommendation of the IDC was published on January 09, 2016 in all editions of the Business Standard (English), Business Standard (Hindi) and Kolkata edition of Kalantar Patrika (Bengali).
3. The Offer is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations. Further, there has been no competitive bid to this Offer.
4. The Letter of Offer (including Form of Acceptance cum acknowledgement) (hereinafter collectively referred to as "Letter of Offer") dated January 04, 2016 was dispatched, through Unregistered Parcel, to all the Equity Shareholders, except the Acquirers, PACs and the Seller, by January 06, 2016.
5. The Letter of Offer will also be available on SEBI's website (http://www.sebi.gov.in/) and is available on the Manager to Offer's website (www.sobhagyacapital.com) and the Shareholders can also apply by downloading the form of acceptance from the websites as mentioned above. Further, in case of non-receipt/non-availability of the form of acceptance, the application can be made on plain paper along with the following details:
   a. **In case of Equity Shares held in physical form:** Name, addresses, number of shares held, distinctive numbers, folio number, number of shares offered, along with the documents to prove their title to such Equity Shares such as broker note, succession certificate, original share certificate/original letter of allotment and valid share transfer deeds (one per folio), duly signed by such shareholders (in case of joint holdings in the same order as per the specimen signatures lodged with Target Company), and witnessed (if possible) by the notary public or a bank manager or the member of the stock exchange with membership number. **The details of the Acquirers and PACs should be kept blank.**
   b. **In Case of Equity Shares held in dematerialized form:** name, addresses, number of Equity Shares held, Depository name, Depository I.D., Client name, Client I.D., number of Equity Shares offered along with a photocopy of the original delivery instructions in "Off-market" mode or counterfoil of the delivery instruction in "Off-market" mode, duly acknowledged by the Depository Participant, in favour of Depository Escrow Account.

   The details of the Depository Escrow Account is as under:

DP Name	**K K SECURITIES LIMITED**
DP ID	**IN300468**
Client ID	**10089993**
Depository	**NATIONAL SECURITIES DEPOSITORY LTD ("NSDL")**
Account Name	**SKYLINE-WEEKLINE-OPEN OFFER-ESCROW DEMAT ACCOUNT**

   Shareholders having their beneficiary account in Central Depository Services (India) Limited ("CDSL") shall use the inter-depository delivery instruction slip for the purpose of crediting their Equity Shares in favour of the Depository Escrow Account with NSDL.
6. In terms of Regulation 16(1) of the SEBI (SAST) Regulations, 2011, the Draft Letter of Offer was submitted to SEBI on May 07, 2015 and all the observations suggested by SEBI vide their letter no. CFD/DCR/SKS/24396/2015 dated August 26, 2015 have been duly incorporated in the Letter of Offer.
7. There have been no other material changes in relation to the Offer, since the date of the Public Announcement on April 21, 2015, save as otherwise disclosed in the DPS, Corrigendum to DPS and the Letter of Offer.
8. As of the date of the Letter of Offer, to the best of the knowledge of the Acquirers and/or PACs, there are no statutory approvals required by the Acquirers to complete the Offer. NRI and OCB holders of Shares, if any, must obtain all approvals required for tendering the Shares held by them pursuant to this Offer and submit such approvals along with the Form of Acceptance-cum-Acknowledgement and other documents required to accept this Offer. However, in case of any statutory approvals being required by the Acquirers at a later date before the closure of the Tendering Period, the Offer shall be subject to all such statutory approvals and the Acquirers shall make the necessary applications for such approvals.
9. Revised Schedule of Activities

Nature of Activity	Original Time Schedule Day and Date	Revised Time Schedule Day and Date
Date of the Public Announcement	Tuesday, April 21, 2015	Tuesday, April 21, 2015
Date of publication of the Detailed Public Statement	Tuesday, April 28, 2015	Tuesday, April 28, 2015
Last date for a Competing Offer	Thursday, May 21, 2015	Thursday, May 21, 2015
Identified Date*	Tuesday, June 02, 2015	Wednesday, December 30, 2015
Last Date by which Letter of Offer will be dispatched to the Shareholders	Tuesday, June 09, 2015	Wednesday, January 06, 2016
Last date for upward Revision	Wednesday, June 10, 2015	Thursday, January 07, 2016
Last date by which an independent committee of the Board of Target Company shall give its recommendation	Friday, June 12, 2015	Monday, January 11, 2016
Advertisement of Schedule of Activities for Open Offer, status of statutory and other approvals in newspaper	Monday, June 15, 2015	Tuesday, January 12, 2016
Date of commencement of tendering period (Offer Opening Date)	Tuesday, June 16, 2015	Wednesday, January 13, 2016
Date of expiry of tendering period (Offer Closing Date)	Monday, June 29, 2015	Wednesday, January 27, 2016
Date by which all requirements including payment of consideration would be completed	Monday, July 13, 2015	Wednesday, February 10, 2016
Date of Publication of Post Issue Advertisement	Monday, July 06, 2015	Tuesday, February 16, 2016
Report on the offer to be submitted by the Merchant Banker	Monday, July 20, 2015	Tuesday, February 16, 2016

**Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All owners (registered or unregistered) of Equity Shares of the Target Company (except the Acquirer and Seller) are eligible to participate in the Offer any time before the closure of the Offer.*

Capitalized terms used but not defined in this Advertisement shall have the meanings assigned to such terms in the PA and/or DPS and/or Corrigendum to DPS and/or Letter of Offer.

The Acquirers and PACs jointly and Severally accepts full responsibility for the information contained in this Advertisement and also for the obligations of the Acquirers as laid down in the SEBI (SAST) Regulations.

SOBHAGYA
CAPITAL OPTIONS LTD.

SOBHAGYA CAPITAL OPTIONS LIMITED
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New Delhi - 110020.
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E-mail: delhi@sobhagyacap.com
Website: www.sobhagyacapital.com
Contact Person: Mr. Abhishek Jain and Mr. Suraj Jha

For and on behalf of the **Acquirers & PACs**

(Anil Gupta) **(Rajeev Kumar Gupta)**
(Saroj Gupta) **(Sarita Gupta)**

Place : New Delhi
Date : January 11, 2016

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